

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW-107-2020

Joaquim Reginald Mendes ... **Petitioner**

Versus

The State of Goa and Ors. ... **Respondents**

Mr. Preetam Talaulikar, Advocate for the Petitioner.

Mr. Devidas J. Pangam, Advocate General with Mr. Deep Shirodkar, Additional Government Advocate for the Respondents No.1 to 2.

Mr. Pravin Faldessai holding for Mr. Chodankar, Advocate for the Central Government.

Mr. Shivan Dessai, Advocate for the Respondents No. 5 to 10, 13, 16, 17 and 19.

Mr. C. Fonseca, Advocate for the Respondents No.14 and 15.

Coram : M. S. SONAK &
M. S. JAWALKAR, JJ

Date: 04th November, 2020

P.C.

At the request of the learned Advocate General, we extend the time for the Director of Fisheries to file response in this matter.

2. Similarly, at the request of Mr. Faldessai, we extend the time for the Coast Guard to file his response in this matter.

3. The replies to be filed by 27.11.2020 and copies of the same to be furnished to the learned Counsel for the parties as well as to the learned Counsel for the other respondents.

4. In case any of the other respondents wish to file any response, they are at liberty to do so by 27.11.2020.

5. We place this matter for further consideration on 07.12.2020.

M. S. JAWALKAR, J.

M. S. SONAK, J.

msr